

to all States/Union Territories to exempt all National award winning films from Entertainment Tax.

**Special quota for petroleum products for Flying Clubs**

6835. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any special quota is provided to Flying Clubs in the country;

(b) if so, whether these Flying Clubs have been regularly drawing their quota of gasoline; and

(c) whether there is any proposal to withdraw all licences for petroleum to these Flying Clubs in view of the shortage of Petrol in the country?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). All civilian aircraft operators, including flying clubs, have been permitted to draw their requirements of aviation gasoline based on their average monthly offtake of this product for the year 1978-79 and supplies are being effected accordingly.

(c) There is no proposal to withdraw the supply of aviation gasoline to the flying clubs.

**Income from export of Indian Films**

6836. SHRI NAVIN RAVANI:

PROF. NIRMALA KUMARI SHAKTAWAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the income from export of Indian films during the last three years, year-wise;

(b) if there is a decreasing trend, what are the reasons thereof;

(c) whether it is a fact that some people prepare video tapes out of these films here and illegally sell them overseas; and

(d) if so, what steps are being taken to stop this?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) Income from export of Indian films during 1977-78, 78-79 and 79-80 is as under:

1977-78 Rs. 966 lakhs

1978-79 Rs. 949 lakhs

1979-80 Figures of actual export are not yet available, but value of shipping bills passed by the Indian Motion Pictures Export Corporation is Rs. 1215 lakhs.

(b) There is a slight decline in value of exports during 1978-79. On the basis of the shipping bills passed during 1979-80, income from actual exports is expected to be higher than previous years.

(c) and (d). Government have no authentic information regarding illicit copying of Indian films on video tapes and smuggling thereof out of India.

**Proposal to open more T.V. Centres**

6837. SHRI D. L. BAITHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to open T.V. Centres in Patna and Purnea, if not the reasons therefor; and

(b) will Government state the criteria for opening a T.V. Centre at a particular place?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) A proposal for setting up a T.V. Station at Patna:

has been included in the VI Plan proposals (1980—85) now under formulation. Due to constraint on resources, there is no proposal at present to set up a T.V. Station at Purnea.

(b) Selection of places for setting up T. V. Centre takes into account various factors such as extent of coverage of rural and urban population, service to border areas, remote and backward areas, coverage of large segments of working classes/ industrial population, availability of programme production and programme linking facilities and other infrastructure. Attempts are made to include a judicious mix of places on the above considerations.

#### Setting up of a High Court Bench at Agra

6838. **SHRI RAJESH KUMAR SINGH:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some-time back the State Government of Uttar Pradesh had recommended to the Central Government for setting up a Bench of the High Court at Agra; and

(b) if so, when and the decision, if any, taken by Government in the matter?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) and (b). The State Government sent a proposal in May, 1979 for establishment of a Bench of the Allahabad High Court at Meerut. No decision in this regard has been taken.

#### कोयला खानों में बिजली की खपत

6839. **श्री राम लाल राही :** क्या ऊर्जा और कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय कोयला खानों में बिजली की खपत कितनी है और क्या सरकार का विचार बिजली की उपलब्धता सुनिश्चित करने के लिए

सरकारी क्षेत्र में बिजली के उत्पादन संयंत्रों को स्थापित करने का है ;

(ख) यदि हां, तो तत्संबंधी ब्योरा क्या है; और

(ग) यदि खानों को पर्याप्त मात्रा में बिजली उपलब्ध नहीं होती है तो उचित कोयला खनन के लिए क्या प्रबंध किए जा रहे हैं ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विष्णु बहाजन) : (क) से (ग). कोल इंडिया लि० की खानों को बिजली की अनुमानित जरूरत 346 एम० वी० ए० है। परन्तु बिजली की उपलब्ध उसकी मांग के अनुसार नहीं रही है। कोयला खानों को बिजली की पर्याप्त सप्लाई सुनिश्चित करने के लिए निम्नलिखित कदम उठाए गए हैं :—

(i) बिजली के आवंटन में कोयला खानों को उच्चतर बरीयता देना

(ii) कोयला उद्योग को आवंटन में दी गई उच्चतर प्राथमिकता को प्रभावी तरीके से लागू करने के लिए गैर-खनन लोड को कोयला सरकिटों से अलग करना।

(iii) जहां कहीं सम्भव हो वहां कोयला कंपनियों को दामोदर घाटी निगम से बिजली की सीधी सप्लाई।

(vi) भारत कोकिंग कोल लि०, ईस्टर्न कोल फिल्ड्स लि० तथा सेंट्रल कोल फिल्ड्स लि० में उपयुक्त और समुचित स्थानों पर लगभग 50 मे० वा० क्षमता वाले कैप्टिव अर्थात् ग्रहीत विद्युत उत्पादन संयंत्र लगाने के लिए एक योजना तैयार की गई है।

कोल इंडिया लिमिटेड में पदों का भरा जाना

6840. **श्री तारिक अनवर :** क्या ऊर्जा और कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कोल इंडिया लि०, कलकत्ता ने उन पदों को भरा है जो विभागीय पदोन्नति से भरे जाने थे ;

(ख) ऐसे कितने पद खाली पड़े हैं जिन्हें सीधी भर्ती द्वारा भरा जाना है ;

(ग) इन पदों को किन कारणों से अभी तक नहीं भरा गया है ; और

(घ) इन पदों को कब तक भरे जाने की संभावना है ?